

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

**SERVICE TAX MISC APPLICATION NO. 85174 OF 2025
IN**

SERVICE TAX APPEAL NO. 87137 OF 2018

(Arising out of Order-In-Original No. V2(A)STII/1243/2016 & Order-In-Original No. V2(A)STII/1080/2016-17 dated 09.03.2018 passed by Commissioner, CGST and CE.)

PODAR INTERNATIONAL SCHOOL

Saraswati Road,
Santacruz (W),
Mumbai-400 054.

Appellant

Vs.

**COMMISSSIONER OF CENTRAL EXCISE &
SERVICE TAX, MUMBAI WEST**

Mahavir Jain Vidyalyaya,
D.D. Burfiwala Lane,
Andheri (W),
Mumbai-400 058.

Respondent

Appearance:

Shri Sanjay Mishra, Accounts Manager for the Appellant.

Shri Dhananjay Dahiwalé, Deputy Commissioner, Authorized Representative for the Respondent.

CORAM:

HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 08.05.2025
Date of Decision: 08.05.2025

FINAL ORDER NO:- A/85824/2025.

In filing photocopies of SVLDRS form 1 & 4 in respect of two orders-in-original, which are assailed in this appeal, Accounts Manager of M/s. Podar International School informs that they have settled the dispute under SABKA Vishwas Legacy Dispute Resolution Scheme, 2019 and obtained discharge certificate against both the demands which were confirmed by Commissioner (Appeals) through an appellate order.

2. We, therefore, dismiss the appeal as has been settled under the SABKA Vishwas Legacy Dispute Resolution Scheme, 2019.

3. Learned AR is present. He informs that entries made in form 1 & 4 are all in order including the settled amount and the acknowledgement of payment of amount by the appellant.

4. Taking note of the submission, we dismiss the appeal as withdrawn as has been settled under SABKA Vishwas scheme. Miscellaneous application stands disposed of in view of dismissal of the appeal.

(Dictated and pronounced in open court)

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)

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